

**Government of India
Ministry of Finance
Department of Revenue**

**LOK SABHA
UNSTARRED QUESTION NO. 4159
TO BE ANSWERED ON MONDAY, MARCH 22, 2021**

CHAITRA 1, 1943 (SAKA)

IMPORT OF CARS

4159. SHRI RAHUL KASWAN: Will the Minister of FINANCE be pleased to state:

- (a) the details of provisions for importing cars in the country;
- (b) whether the Government has seized some imported cars for non-payment of custom duty;
- (c) if so, the details thereof along with the persons involved in it; and
- (d) the details of persons found guilty in the said cases so far?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI ANURAG SINGH THAKUR)

(a) As per Import Policy of DGFT, motor cars are freely importable, subject to policy conditions No. 4-6 and 9-10 under Chapter 87 of ITC (HS), 2017, which inter alia provide that :

(A) A second hand or used motor car shall:

- (i) confirm to the provisions of Motor Vehicle Act,1988 and rules thereunder.
- (ii) be allowed for import only through Customs port at Mumbai
- (iii) have a minimum road worthiness for a period of 5 years from the date of importation.

(B) A new motor car shall:

- (i) confirm to the provisions of Motor Vehicle Act,1988 and rules thereunder.
- (ii) be permitted only through the following Customs ports namely, Chennai, Ennore, Kattupalli, Krishnapatnam, Kochi, Kolkata, Mumbai, Mundra, Nhava Sheva, Pipavav and Vishakhapatnam, Air Cargo Complexes namely, Delhi and Mumbai and Inland Container Depots (ICDs) at Faridabad, Pune(Talegoan), and Tughlakabad.

- (iii) Motor car having an FOB value of US \$ 40,000 or more and engine capacity of more than 3000cc for petrol run vehicle and more than 2500cc for diesel run vehicles by (a) Individuals, (b) Companies and firms or (c) OEMs (Original Equipment Manufacturers- who have manufacturing and service network in India) are exempt from some conditions subject to production of Type approval certificate.

(b): Yes, Sir;

(c & d): The details of the seizures of imported cars during 2020-21 (Till 31.01.2021) :

S. No.	Date of Seizure	Person importing the motor car	Reason for seizure	Make/Model	Value (in Rs.)
1	25.11.2020	Mr. Ganesh Ramchandra Surose	Misuse of Transfer of Residence facility.	General Motors Corporation, Model: Hammer H3	8,69,009.19
2.	19.12.2020	1.Mr. Imtiaz Khan 2.Mr.Abdul Kalam Lashkar	Smuggled into India.	Nissan Fairlady Z	20,00,000.00
